

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 155**  
TO BE ANSWERED ON 02.02.2017

**SOCIO-ECONOMIC AND CASTE CENSUS**

**155. SHRI DHARMENDRA YADAV:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether around 40% of 17.94 crore rural households reported under SocioEconomic and Caste Census (SECC) are "automatically excluded" from the list of beneficiaries of welfare schemes;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to use SECC data for targeting schemes based on a family's needs and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) & (b): Government of India got Socio Economic Caste Census 2011 conducted through the States/UTs. SECC 2011 data allow ranking of households in rural areas through a three step process involving thirteen automatic exclusion parameters for identifying not-poor households, five automatic inclusion parameters for identifying poorest of the poor households and seven deprivation criteria for identifying poor households. 7.07 crore (39.36 per cent) of households out of 17.97 crore households reported on Automatic Exclusion parameters that captures not poor households. SECC -2011 data allow preparation of programme specific priority list for identifying beneficiaries. The data can be used for extending services to all households.

(c): Ministry of Rural Development is using SECC 2011 data for selecting beneficiaries for its programmes. Eligibility is decided through a three-step process involving 13(thirteen) Automatic Exclusion parameters for identifying not-poor households, 5 (five) Automatic Inclusion parameters for identifying poorest of the poor households and 7 (seven) Deprivation Criteria for identifying poor households. Beneficiary list in terms of SECC data is placed before Gram Sabha for inviting claims and objections. Claims and objections received thereon are decided by authorized appellate authority in Districts.

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